

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00582/2016

DATE OF ORDER: 22.07.2016

CORAM

**HON'BLE MRS. JASMINE AHMED, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

1. Mangu Singh S/o Shri Kalu Singh aged 42 years, R/o Phase-III, B-69, Jhalana Doongri, Jaipur.
2. Murli Manohar S/o Shri Ram Sahai, aged 42 years, R/o Vinoba Marg, Vinoba Colony, C-Scheme, Jaipur.
3. Kishore Kumar S/o Shri Shyam Lal, aged 42 years, R/o A-40, Brahmpuri, New Mount Road, Near Pani Ki Tanki, Jaipur.
4. Dalip Singh S/o Shri Ram Prasad, aged 42 years, R/o Jhalana Doongri, Kachchi Basti, Jaipur

All are presently posted as MTS of SIB Govt. of India, Jhalana Doopngri, Jaipur, Group 'D'.

....Applicants
Mr. Mahendra Shah, counsel for applicants.

VERSUS

1. Union of India through its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Director, Subsidiary Intelligence Bureau, Ministry of Home Affairs, Government of India, North Block, New Delhi.
3. The Director, Department of Personnel Public Grievance & Pension, Ministry of Personnel & Training Department, Government of India, North Block, New Delhi.
4. Joint Director, Subsidiary Intelligence Bureau, Government of India, 2-B Lawan Marg, Jhalana Doongri, Jaipur.

....Respondents

ORDER

(Per MRS. JASMINE AHMED, JUDICIAL MEMBER)

Heard: Learned counsel for the applicants states that for regularization of the services of the applicants, an OA was filed before this Bench of the Tribunal bearing OA No. 284/2004, which was decided in favour of the applicants on 25th May, 2005

Jasmine Ahmed

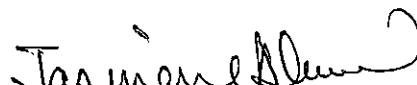
and that thereafter DB Civil Writ Petition No. 7041/2005 was preferred by the respondents before the Hon'ble Rajasthan High Court, Jaipur Bench, which was dismissed vide order dated 12th July, 2007 and the SLP was filed before the Hon'ble Apex Court vide Appeal No. 17358/2008 which was also dismissed vide order dated 09.12.2001. It is the contention of the counsel for the applicants that after the SLP was dismissed, the respondents started regularization of the services of the applicants but the respondents have regularized the services of junior persons ignoring the claim of the applicants herein. In this regard, the applicants have preferred representation / legal notice on 31st May, 2016 and states that at this point of time, they will be happy and satisfied if a direction is given to the respondents to decide their representation / legal notice within the stipulated time frame.

2. Taking into consideration the contentions of the learned counsel for the applicants and documents on record, the respondents are directed to decide the representation / legal notice dated 31st May, 2016 preferred by the applicants by a speaking and detailed order within a period of three months from the date of receipt of a certified copy of this order.

3. Accordingly, the Original Application is disposed of with no order as to costs. It is made clear that we have not commented on the merits of the case.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(MRS. JASMINE AHMED)
JUDICIAL MEMBER